

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 26 of 2014 &  
IA Nos. 44 & 45 of 2014**

**Dated : 22<sup>nd</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Vidarbha Industries Association  
Versus**

**... Appellant(s)**

**Maharashtra Electricity Regulatory  
Commission & Anr.**

**....Respondent(s)**

**Counsel for the Appellant(s) :**

**Counsel for the Respondent(s) :**

**Mr. Buddy A. Ranganadhan  
Mr. Samir Malik for R-2**

**ORDER**

Already the issue in the same order has been argued in other Appeal No. 295 of 2013 and after hearing the arguments, the judgment was reserved. It is better to hear this case after final judgment in Case No. 295 of 2013 is pronounced.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

hcj/kt